

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1588**  
ANSWERED ON 24<sup>TH</sup> NOVEMBER, 2016

**ISSUANCE OF LICENCE FOR DRIVERS AND PREVENTION OF TRAFFIC  
VIOLATION**

1588. SHRIMATI V. SATHYA BAMA:  
SHRI K. ASHOK KUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that there is shortage of drivers in the country, if so, the details thereof for the last three years and the current year and the reasons therefor;
- (b) whether unnecessary delays in the issuance of transport licences, is one of the many reasons behind shortage of drivers in the country, if so, the corrective steps taken by the Government in this regard;
- (c) whether the Government is considering issuing of driving licence online, if so, the details thereof; and
- (d) the steps taken by the Government to contain traffic violations?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) and (b) Sections 3 to 28 in Chapter II of the Motor Vehicles Act, 1988 (MV Act) contain detailed provisions regarding licensing of drivers of motor vehicles. Section 27 of the MV Act empowers the Central Government to make rules on matters specified in clauses (a) to (g) of the section 27. The Central Motor Vehicles Rules, 1989 (CMVRs) in exercise of the powers conferred by various sections of the MV Act provides various rules in regard to licensing of drivers, including driving test and driving schools and establishments. The learners' licences and driving licences are, however, issued by authorities of the States/UTs. Hence, details of shortage are not centrally maintained by this Ministry.

(c) and (d) The Motor Vehicles (Amendment) Bill, 2016 introduced in the Lok Sabha for consideration and passing on 9<sup>th</sup> August, 2016 inter-alia proposes simplification and citizen facilitation for obtaining a learner's licence. It seeks to enable an applicant to apply to any licensing authority in the State, to use online means to submit the application, fee and other documents and allow the government flexibility in determining the eligibility to obtain a learner's licence. It also seeks to provide for the issue of a learner's licence in electronic form. The Bill has been referred to the Department – related Parliamentary Standing Committee on Transport, Tourism and Culture for examination and report.

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